Absorption ${}_0f$ railway canteen workers

1021. SHRI ,S. W. DHABE: SHRI KRISHNA CHANDRA PANT:

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of persons working on commission basis in the canteens attached to various trains in each Railway Zone; and
- (b) the progress so far made to absorb them as departmental employees and to abolish the commission system?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) There are 1052 bearers working on commission basis on mobile catering units on the Railways. The Zone-wise strength of commission bearers is as under:

Railway					Number of commission bearers	
Central	,	8				116
Eastern	*	e =	25	10		135
Northern	œ.	90	ë	20	1.6	24
North Eas	tern	23	7.0		×	14
Northeast Frontier, .				2		
Southern	**	*		20	:8	444
South Cer	itral	340	*	94	((+)	68
South Eas	tern	¥	1			140
Western		ĵ.	i.	-		111
To	TAL.					1052

(b) It has been decided to abolish the category of commission bearers and absorb them as regular railway

employees in a phased manner in order of the length of their service. Instructions have already been issued to all the Railways and necessary action is being taken in the matter.

Appointment of judges from amongst the advocates

- 1022. SHRI KRISHNA CHANDRA PANT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) how many members of the Bar have been appointed as judges in various High Courts directly since April, 1977 and what is their percentage to the total appointments made during that period;
- (b) how many of them were practising Advocates at the Benches of these High Courts, such as Nagpur, Indore, Lucknow, etc.; and
- (c) what is the prescribed percentage or convention for such appointments?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) A statement containing the requisite information is attached. The number of the members of the Bar appointed as Judges is 57 per cent of the total number of appointments made during the period.

- (b) Five of the members of the Bar appointed as Judges were practising before such Benches of the concerned High Courts before their appointment as Judges and one at both in principal seat of the High Court as well as at the Bench.
- (c) High Court Judges are appointed in accordance with the provisions contained in article 217 of the Constitution. There is no proportion fixed for recruitment of Judges from the Bar and the Judicial Service. Appointments are made on the basis of merit and suitability.